



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 456/2023 & I.A. 12412/2023

INNOVATION GLASS INDIA PVT LTD AND ANR

..... Plaintiffs

Through: Mr. Dayan Krishnan, Sr. Adv. with Ms. Diya Kapur, Mr. Sangramsigh R. Bhonsle, Ms. Samridhi S. Jain, Mr. Nrupal A. Dingankar, Ms. Pushkara A. Bhonsle, Mr. Riwaj Rai, Mr. Naman Sherstra, Mr. Raghav Kumar and Mr. Aditya Ladha, Advs.

versus

BLICK SYSTEM INDIA PVT LTD

..... Defendant

Through: Mr. Utkarsh Joshi, Ms. Srishti Singhania, Ms. Radhika Bansal, Ms. Vasundhara Gupta and Mr. Sudarshan Bandyopadhyaya, Advs.

CORAM:

HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER 13.07.2023

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- 1. The plaintiff alleges infringement, by the defendant, of Indian Patent bearing IN284903, registered in favour of the plaintiff.
- **2.** As the case involves technical aspect, it would be appropriate that the responses sought from the defendant before the prayer for *ad interim* relief is considered.
- **3.** Accordingly, let the plaint be registered as a suit.
- **4.** Issue summons.

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- **5.** Summons are accepted on behalf of Defendant by Mr. Utkarsh Joshi.
- of 6. Written statement, accompanied by affidavit admission/denial of the documents filed by the plaintiff be filed within 30 days with advance copy to learned Counsel for the plaintiff who replication thereto, accompanied by affidavit may file admission/denial of the documents filed by the defendant within 30 days thereof.
- 7. List before the learned Joint Registrar (Judicial) for completion of pleadings, admission and denial of the documents and marking of exhibits on 14 September 2023.

I.A. 12412/2023 (under Order XXXIX Rules 1 and 2 of the CPC)

- **8.** This is an application by the plaintiff under Order XXXIX Rules 1 and 2 of the Code of Civil Procedure, 1908 (CPC) seeking interlocutory injunctive reliefs.
- **9.** Issue notice.
- **10.** Notice is accepted on behalf of Defendant by Mr. Utkarsh Joshi.
- 11. Reply, if any, be filed within four weeks with advance copy to learned Counsel for the plaintiff who may file rejoinder thereto within four weeks thereof.
- **12.** No extension of time for filing reply or rejoinder shall be granted.

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13. Re-notify on 17 August 2023.

C.HARI SHANKAR, J

JULY 13, 2023 ar